SHRI V K. DHAGE: What are the criteria on which the Reserve Bank rate is fixed?

Shri M. C. SHAH: The criterian is, as I said, after devaluation of the Pakistan rupee, Rs. IOO Pakistan is equal to Rs. IOO Indian but 0-0-6 here and there is charged with regard to commission.

रूपकांड में पार्य गर्च मानव भरनावरीय

*२९३. श्री नवाव सिंह चाँहान : क्या शिक्स मंत्री यह बताने की कृपा कर[‡]गे कि :

- (क) क्या सरकार को माल्म हैं कि उत्तर प्रदंश में कुमायं चेत्र के हिमालय पर्वतों में रूपकंड स्थान पर हाल ही में मानव-भग्नावशेष और उनसे सम्बह सामान भारी संख्या में पार्य गर्थ हैं:
- (स) क्या शिचा मंत्रालय के मानव विज्ञान विभाग के कोई विशेषज्ञ इन मानव भग्नावशेषों की जांच पहलाल के लिये भेजे गये हैं ; और
- (ग) यदि हां, तो वे लोग किस निष्कर्ष पर पहुंचे हैं ?

t [HUMAN REMAINS FOUND AT RUPKUND

- •217. SHRI NAWAB SINGH CHAUHAN: Wi£l the Minister for EDUCATION be pleased to state:
- (a) whether Government are aware of the fact that a large number of human skeletons and belongings have been found recently at Rupkund in the Himalayan ranges of Kumaon region in Uttar Pradesh;
- (b) whether any experts from the Anthropological Department of the Ministry of Education have been sent to examine those skeletons; and
 - 'c) if so, what are their findings?]

रिशक्ता उपमंत्री (डा० कं० एल० श्रीमाली) : (क) हां, जी।

- (स) सराव माँसम होने के कारण मानव विज्ञान विभाग का निर्दशक उस स्थान पर नहीं पहुंच सका।
- (ग) प्रश्न उत्पन्न नहीं होता, क्योंकि अवशोषों की प्री जांच करने के पश्चात् ही निष्कर्ष निकाले जा सकते हैं।

†[THE DEPUTY MINISTER FOR EDUCATION (DR. K. L. SHRIMALI):
(a) Yes, Sir.

- (b) Due to inclement weather, the Director of Anthropology could not reach the spot.
- (c) Does not arise; as findings can be given only after a full study of the remains.]

श्री नवाव सिंह चाँहान : क्या मानव विज्ञान विभाग का एक ही व्यक्ति वहां गया था था हैंप्ट्रंशन प्रतिनिधि मंडल की शक्ल में उसकी जांच करने के लिये गया था?

डा० के० एल० श्रीमाली : The Director of Anthropology went with this expedition. मानव विज्ञान विभाग के जो निर्देशक हैं वे वहां गये थे। मुझे नहीं मालूम कि उनके साथ कितने श्रादमी थे लेकिन वे वहां गये थे।

श्री नमाव सिंह चाँहान : वह पार्टी कव गर्ड़ थी और आगे खोब बीन के लिए कब उसका बाने का इसदा है ?

हा० के० एल० श्रीमाली: मैंने आपसे कहा कि वे वहां गये थे परन्तु सकल नहीं हुये क्योंकि लैंड स्लाइड्स हो गये, बारिश बहुत हो गई. इस लिए वे रूपकुंड पहुंच नहीं सके। अब फिश जाने का इरादा हैं। मैं आशा करता हूं कि अगली गर्मी के मौसम तक वे वहां जा सकेंगे। SHRI M. GOVINDA REDDY: Is not the Government aware that as a matter of fact some journalists visited this spot and took parts of the skeletons and other things that were available there, long before the Government thought of sending somebody over there?

DR. K. L. SHRIMALI: It is true that some journalists had gone there and as soon as the matter was brought to the notice of Government, the Director of Anthropology also went to make investigations, but he could not reach the place.

श्री नवाव सिंह चाँहान : क्या सरकार को माल्म हैं कि य्० पी० से बहुत से विशेषज्ञ उसकी जांच पड़ताल करके लाये हैं और कुछ नम्ने भी लाये हैं ? क्या उन सब की राय पर अवपके डाइरंक्टर ने विचार किया है और यीद किया है, तो किस निर्णय पर वे पहुंचे हैं ?

डा० के० एल० श्रीमाली: जी हां, लखनऊ युनिवर्सिटी ने इस मामले में कुछ जांच की हैं, लेकिन उसकी फार्मल रिपोर्ट हमार पास नहीं आई हैं।

- SHRI S. N. MAZUMDAR: May I know what precisely is the scope of the enquiry of the Director of Anthropology?
- DR. K. L. SHRIMALI: The scope of enquiry is this. Human skeletons have been found in this lake and the point itself is of scientific interest, as to how this event occurred, when it occurred and who were the people who went there. These are some of the interesting questions about which there has been a lot of guess work. It is an interesting study in anthropology.

SHRI S. N. MAZUMDAR: I have no doubt it is an interesting study. Let me clarify my question. I want to know whether on the basis of the information already available, the Director of Anthropology has come to some tentative conclusions and is it on the basis of that that he is proceeding further with this enquiry?

- DR. K. L. SHRIMALI: Som. tentative conclusions have been drawn. Though the Director of Anthropology could not reach the spot, he was in the surrounding country and he has drawn certain tentative conclusions. Thes* tentative conclusions are as follows:
- (1) The human remains at Rupkund seem to be those of a large party of pi.grims who joined one of the ancient and traditional yearly pilgrimage processions, known as Nanda-Jat, in order to pay homage to the Goddess Nanda Devi at a spot called Trisuli at the base of the. Trisul mountain. It appears that the party could not reach its destination and had perished near Rupkund Lake (which lies near this old pilgrims' route) due to heavy rains and cold or avalanches.
- (2) The pilgrims who perished near Rupkund seem to have belonged to the plain regions in the north-western part of India. Further investigation* might throw light on the exact area from which the unfortunate pilgrim* came.
- (3) The tragedy in which a larg* party of pilgrims perished near Rupkund Lake seems to have occurred centuries earlier. Further investigations might throw light on the question of the exact time when the tragedy occurred.

DR. RAGUBIR SINH: On what basis were these tentative conclusion* drawn?

DR. K. L. SHRIMALI: I have already said that, I am afraid the hon. Member was not listening to it. The Director of Anthropology, I said, went to the surrounding place and made certain investigations and enquiries and these tentative conclusions were based on the evidence he thus got.

DR. RAGHUBIR SINH: What about the evidence of the exhibits and other things that they have got?

DR. P. C. MITRA: What were those belongings?

Dm. K. L. SHRIMALI: The whole question is under investigation.

DR. RAGHUBIR SINH: All this is circumstantial evidence on which the t)irector of Anthropology has based his conclusions. But the U.P. Government have already got some definite and concrete evidence found at the Bpot itself. Is the Director of Anthropology in any way justified in making these deductions on the basis of circumstantial evidence, without examining the other concrete primary evidence?

DR. K. L. SHRIMALI: I have already said that these concisions are only tentative. No final conclusions have been arrived at, as the matter requires further investigation.

MR. CHAIRMAN: He speaks of circumstantial, empirical tentative and subject to further revision.

DR. RAGHUBIR SINH: My point was only this, Sir. They have got some concrete evidence. Some remains have been found.

Mr. CHAIRMAN: Next Question.

SHRI TRILOCHAN DUTTA: Sir, I want to ask one question.

MR. CHAIRMAN: Yes, you can ask him later, quietly.

फिल्म अभिनेत्री नसीम के पास पकड़ा गया निष्टि सामान

*२९८, श्री नवाव सिंह चाँहान : क्या वित्त मंत्री यह बताने की कपा करेंगे कि :

- (क) क्या यह सच हैं कि २४ सितम्बर, ९६४४ को बम्बर्ड हवार्ड अहार्ड पर कस्टम अधि-कारियों ने फिल्म अभिनेत्री श्रीमती नसीम बान के वास से कड़ सामान पकड़ा था :
- (ख) यदि हां, तो उस मामले में आगे करा कार्रवार्ड की गर्ड हैं : और
- (ग) कूल कितना सामान पकहा गया व किस प्रकार पकहा गया ?

to Questions t [SEIZURE OF CONTRABAND ARTICLES FROM FILM ACTRESS NASEEM

- •218. SHRI NAWAB SINGH CHAUHAN: Will the Minister for FINANC* be p.eased to
- (a) whether it is a fact that on the 25th September, 1955, the customs officials at the Bombay airport seized certain goods from the film actress Shrimati Naseem Banu;
- (b) if so, what further action has been taken in the matter; and
- (c) the quantity of goods seized and the manner in which they were seized?]

राजस्व तथा प्रतिरत्ता व्यय मंत्री (श्री ए० सी० गृह): (क), (ख) और (ग), श्रीमती नसीम बान् ने अपने निर्यात-घोषणापत्र में लिखा था कि वे केवल २ ष्टजार रुपये के अपने व्यक्तिगत गहने ले जा रही हैं। किन्तू जांच करने पर माल्म हुआ कि गहनों का मृल्य घोषित मृल्य अधिक हैं। इसलिए विशेषज्ञों से गहनों का मुल्यांकन कराने के लिए उन्हें रोक लिया गया। विशेषझाँ के मुल्यांकन से पता चला कि गानों का मुल्य ४,४०० रुपया है। श्रीमती नसीम बान ने इस बात का प्रमाण दिखलाया कि वे बिटेन जा रही हैं और वहां जाते हुए कराची रास्ते में पड रहा है। यह बात मान ली गयी, इसीलए कोई दण्ड दिये बिना उनके गहने वापस कर दिये गर्य। उनके पास से १,६६० रुपये के भारतीय नौट और २० रूपये के पाकिस्तानी नोट भी निकले जबिक निर्यात-घोषणापत्र में यह लिखा था कि वे १८० रुपये १० आने की भारतीय मुद्रा ले जा रही हैं। उन्होंने दलील दी कि उनके नियोजक ने ये रुपये उन्हें एन वक्त पर दिये और वे इन रुपयों को हवाई अहुई पर अपने सम्बन्धियाँ को देना भल गयीं । समद्रसीमा शलक अधि-नियम की धारा १६७ खण्ड ८ और ३७ के अधीन ये रूपये जन्त कर जिये गये और एन्हें जन्ती के बदले ४०० रूपया जुर्माना अदा करने का विकल्प दिया गया । उन्होंने जुर्माना अदा कर दिया और गेट बम्बर्ड शहर में भेज दिये।

†English translation